

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1272/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

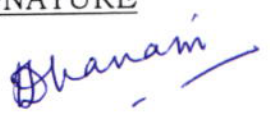
SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017

NAME OF THE PARTIES: Synergy Property Development Services Pvt. Ltd.
V/s.
Luxora Infrastructure Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	FAIZA A. DHANANI c/b DHIRUVE LILADHAR & CO.	ADVOCATE FOR RESPONDENT/ CORPORATE DEBTOR	
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ORDER

C.P. No. 1272/I&BC/NCLT/MB/MAH/2017

1. None present from the side of the Applicant/Creditor.
2. On perusal of the Cause List the Learned Representative for the Respondent is present. She stated that the requisite Form and Notice of demand has been served. Seeking time to file Reply and Vakalatnama on the next date of hearing.
3. Since the Petitioner is absent, therefore, a chance is granted to the Petitioner. In case of non-appearance the Petition shall be decided on merits.
4. Adjourned to **14th September, 2017.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
09.08.2017.

Sd/-

M.K. Shrawat
Member (Judicial)